

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.60/(MAH)/2009
CA No. 265/2012 & 34/2015

CORAM:

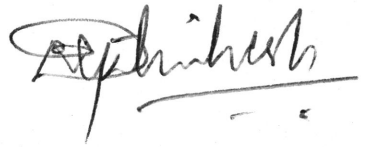

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017

NAME OF THE PARTIES: M/s. TAGR Dredging and Marine Engg. Pvt. Ltd.
V/s.
Mr. Budhpal Singh Bhati

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Dr. Deepthi Mukesh	Adv. for Respondents 1 & 2	
2.	RISHABH SHAH 1/b RAVAL-SHAH & Co	COUNSEL FOR PETITIONER	

ORDER

**C.A. NOS. 265/2012 & 34/2015 IN T.C.P. NO. 60/397, 398/NCLT/
MB/209 & T.C.P. No. 64/397, 398/NCLT/MB/2009**

1. Ld. Counsel for both the sides are present.
2. In respect of C.P. No. 60/2009, the arguments were opened and concluded from the side of the Petitioners. On the next date of hearing, argument in reply of the Respondents shall be heard. On that day, C.P. No.64/2009 shall also be heard.
3. Adjourned to **8th March, 2017**. Communicated to both the sides.

sd/-

Dated: 15th February, 2017

M.K. Shrawat
Member (Judicial)